

PART III
GOVERNMENT OF PUNJAB
DEPARTMENT OF EXCISE AND TAXATION
NOTIFICATION

The 29th March, 2017

No. G.S.R. 11/P.A.1/1914/Ss. 34 and 59/Amd.(30)/2016.— In exercise of the powers conferred by sections 34 and 59 of the Punjab Excise Act, 1914 (Punjab Act No. 1 of 1914), and all other powers enabling me in this behalf, I, Anurag Agarwal, Financial Commissioner (Taxation), Government of Punjab, make the following rules, further to amend the Punjab Liquor Permit and Pass Rules, 1932, namely :-

RULES

1. (1) These rules may be called the Punjab Liquor Permit and Pass (Amendment) Rules, 2017.
(2) They shall come into force on and with effect from the first day of April, 2017.
2. In the Punjab Liquor Permit and Pass Rules, 1932 (hereinafter referred to as the said rules), for rule 22-B, the following rule shall be substituted, namely:-

"22-B. A permit in Form L-50A for purchase, transport and possession of Indian Made Foreign Liquor, Imported Foreign Liquor and Beer of any quantity may be issued to a person for a specified period not exceeding twenty-four hours, for the celebration of a special occasion in a marriage palace or a banquet hall or at a temporary enclosure at a public place, on the payment as mentioned below:-

Serial No.	Category	License fee
(i)	Serving liquor in Commercial Places viz Marriage palaces, banquet halls or community centre, Dharamshala etc registered with the Excise and Taxation department.	Rs. 5000 per day per function
(ii)	Serving liquor in Commercial Places not registered with the Excise and Taxation department (not more than 5 licenses shall be issued in one month)	Rs. 10000 per day per function

- (iii) Serving liquor in a function at a private place Rs. 2000 per day
- Provided that L-50A permit holder shall be allowed to purchase liquor and beer from any L-2 vend within the Excise District or concerned Corporation Area only for marriage function. For function other than marriage, L-50A permit holder shall purchase liquor and Beer from any L-2 vend in the Excise Circle in which the venue of the function is situated. However, if a person violates any condition of L-50A permit, action under section 61 of the Punjab Excise Act, 1914 shall be taken. The retail licensee shall not charge more prices of various brands of liquor to be sold against L-50A permit than the rates fixed by the Excise Commissioner. In case of violation, penalty of rupees 1 lac shall be imposed on the retail licensee. In case of second violation, the penalty shall be double the amount imposed during the previous violation. In case of third violation, his vend shall be closed for a period of one month. Licensee shall display the retail sale prices of various brands to be sold against the permit L-50A, as approved by the Excise Commissioner on a board at his vend. L-50A permits for marriages shall also be granted through Sewa Kendras.”.

ANURAG AGARWAL,
Financial Commissioner (Taxation),
Government of Punjab,
Department of Excise and Taxation.